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FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 249 of 2004
Applicant(s) Ashok Kumar Mohanty Respondent(s) Union of India & Ors.
Advocate for Applicant(s) M/s. P.R.J. Dasgupta Advocate for Respondent(s)
D.K. Mohanty

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>9.P.O. for Rs.50/- to M/s. for Registration Pl. On memo 8/6/04 Register S.O. (P.M.) On Memo Post adjourned with stay. M/s Bench 8/6/04</p>	<p>REGISTER 1. ORDER DATED 09.06.2004. Transfer of the Applicant from Bhubaneswar to Rourkela is subject matter of grievances of this O.A. Applicant having faced an order of transfer under Annexure-A/1 has preferred a representation under Annexure-A/2. Despite that he has been relieved by order under Annexure-A/3 dated 4th June, 2004. Transfer being an incident of service, the Respondents are the best</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

2

Authority to decide as to who should be posted where and who should be transferred to which place. In the said view of the matter, the Respondents (especially the Respondent No. 2) are hereby called upon to consider the grievances of the Applicant (as raised under Annexure-A/2 and in the present O.A.) and pass necessary consequential orders by the end of June, 2004. Until considerations are given by the Respondents (Respondent No. 2) to the grievances of the Applicant, the transfer order under Annexure-A/1 dated 21.5.04 and the relieve order under Annexure-A/3 dated 4.6.04 should not be given effect to and, as a necessary consequence, the Applicant should be allowed to continue under Respondent No. 3 notwithstanding the order under Annexure-A/1 and A/3 to this O.A.

With the above observations and directions this O.A. is disposed of at the admission stage.

Send copies of this order to the Respondents, alongwith O.A., and free copies of this order be given to learned counsel for the Applicant and Mr. B. Dash, learned ASC for the Union of India; on whom a copy of this O.A. has already been served.

09/06/04
MEMBER (JUDICIAL)